

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 414 of 2013
In DFR No. 2271 of 2013

Dated : 3rd December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

D.P. Chirania

**... Petitioner/
Appellant(s)**

Versus

**Rajasthan Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. D.P. Chirania

Counsel for the Respondent(s) :

ORDER

We have heard the Petitioner in the above IA for waiver of court fee.

In view of the Affidavit filed by the Petitioner giving the details of reasons for waiver of court fee, we deem it fit to waive the amount of Rs. 54,000/-. It is represented that amount of Rs.46000/- has already been paid in the Registry. Accordingly, the Registry is directed after verification of the same to number the Application for Condonation of Delay and post the matter for hearing to condone the delay on **12.12.2013.**

(Rakesh Nath)
Technical Member
mk/js

(Justice M. Karpaga Vinayagam)
Chairperson